

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(SOUTH ZONE) AT CHENNAI

APPLICATION NO: 8 OF 2021

IN THE MATTER OF:

MEENAVA THANTHAI K.R.SELVARAJ KUMAR  
MEENAVAR NALA SANGAM  
Represented by its President,  
M.R.Thiyagarajan,

... APPLICANT

AND

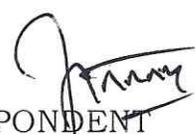
STATE OF TAMIL NADU  
Through the Chief Secretary,  
Government of Tamil Nadu, Secretariat AND 3 OTHERS.

.....RESPONDENTS

INDEX TO TYPED SET OF DOCUMENTS FILED BY THE 4<sup>TH</sup> RESPONDENT

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1.	09.07.2021	Minutes of Meeting of 218 <sup>th</sup> state Expert Appraisal Committee	1
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Dated at Chennai on this the 5<sup>th</sup> day of October, 2021

  
COUNSEL FOR 4<sup>TH</sup> RESPONDENT

STATE EXPERT APPRAISAL COMMITTEE -TAMIL NADU

Minutes of the Meeting of 218<sup>th</sup> State Expert Appraisal Committee (SEAC held on 09<sup>th</sup> July (Friday) for Building & Construction Projects, Township and Area Development projects & Mining Projects through video conference.

Agenda No: 218-01 (File No: 7946/2020)

Proposed Construction for Development of Tamil Nadu Commerce Hub Tower at S.F.No. 1/1a(Old), New No-4, Block No-2 at Nandanam Village, Anna Salai Taluk, Chennai District, Tamil Nadu by M/s. Tamilnadu Housing Board – For Environmental Clearance.

(SIA/TN/MIS/177999/2020, dated: 08.10.2020)

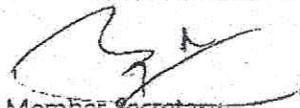
The proposal was placed in this 218<sup>th</sup> meeting of SEAC held on 09.07.2021. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

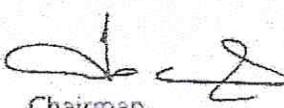
The project proponent gave detailed presentation. SEAC noted the following:

- 1. The Proponent, M/s. Tamilnadu Housing Board has applied seeking Environmental Clearance for the proposed construction Development of Tamil Nadu Commerce Hub Tower at S.F.No. 1/1a(Old), New No-4, Block No-2 at Nandanam Village, Anna Salai Taluk, Chennai District, Tamil Nadu.
- 2. The project/activity is covered under Category "B2" of Item 8(a) "Building and Construction Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation made and documents furnished by the Project proponent, SEAC decided to defer the application based on the following shortcomings observed during the presentation and hence not recommended for grant of EC.

- 1. The project proponent has not furnished land transfer documents in the name of project proponent TNHB for all survey nos. of the proposed project site.
- 2. The proponent has not furnished administrative approval for the proposed project.
- 3. The proponent has not furnished the land use conversion certificate to Commercial use.

  
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institution like IIT, NIT, Anna University, Neeri, or any other NABET approved Geologists/Geohydrologists, and the report may be submitted.

The proponent has furnished additional particulars vide its Letter Dt:25.06.2021.

Once again the proposal was placed in this 218<sup>th</sup> meeting of SEAC held on 09.07.2021. SEAC after detailed deliberations decided to call the proponent for presentation regarding additional details furnished in any one of the ensuing meetings.

Agenda No: 218- 21 (File No: 518/2013)

Construction of Medical Hospital building without prior Environmental Clearance by M/s. Velammal Medical College & Hospital & Research Institute at S.F.Nos. 62/6, 62/7, 63/9A, 63/9B, 63/9C, 64/2, 64/7B, 70/2A, 70/2B, 71/1, 71/3, 71/4A, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B1, 72/9B2, 72/10, 72/11A, 72/11B, 72/12, 72/13, 73/4A(P), 73/4B, 73/13, 80/5 of Anuppanadi Village, Madurai South Taluk, Madurai District, TamilNadu-For Environmental Clearance under Violation.

(SIA/TN/MIS/201965/2021, dated:05.03.2021)

The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, M/s. Velammal Medical College & Hospital & Research Institute has applied for Environmental Clearance for the Existing Construction of Medical Hospital building at S.F.Nos. 62/6, 62/7, 63/9A, 63/9B, 63/9C, 64/2, 64/7B, 70/2A, 70/2B, 71/1, 71/3, 71/4A, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B1, 72/9B2, 72/10, 72/11A, 72/11B, 72/12, 72/13, 73/4A(P), 73/4B, 73/13, 80/5 of Anuppanadi Village, Madurai South Taluk, Madurai District, TamilNadu.
2. The project/activity is covered under Category "B2" of Item 8(a) "Building and construction projects" of the Schedule to the EIA Notification, 2006.

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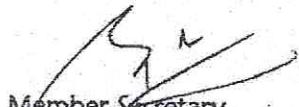
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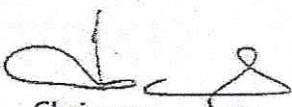
3. The existing EC built up area is 143163.015Sq.m, now applied builtup area is 101124.645q.m and total plot area is 50296.00Sq.m. Total project cost is 46103Lakhs.
4. Terms of Reference under violation was issued by SEIAA-TN vide Lr.No.SEIAA-TN/F.No.518/Violation/ToR-822/2020, Dated:23.11.2020.

Based on the direction from the SEIAA for apprising this project under violation as per the O.M of MoEF & CC dated 09.09.2019 vide minutes of the 172<sup>nd</sup> SEAC meeting on 05.09.2020, the SEAC decided to recommend to issue the Terms of Reference (ToR) to SEIAA in 3 parts for the project for assessment of Ecological damage, remediation plan and natural & community resource augmentation plan to be prepared as an independent chapter in the Environment Impact Assessment report by the Accredited consultant and also with collection and analysis of data for the assessment of ecological damage, preparation of remediation plan and natural & community resource augmentation plan to be done by an Environmental laboratory duly notified under the Environment (Protection) Act, 1986, accredited by NABET or a laboratory of Council of Scientific and Industrial Research Institutions working in the field of Environment. Subsequently, the SEIAA-TN issued Terms of Reference (TOR) for existing hospital under violation category vide Lr.No.SEIAA-TN/F.No.518/Violation/ToR-822/2020, Dated:23.11.2020.

In the meantime, the Subcommittee visited the site on 21.01.2021. The site inspection report of the proposal was placed in the 198<sup>th</sup> meeting of SEAC held on 05.02.2021. The following details were observed during the site inspection,

1. The proponent explained that exact survey numbers of the Hospital buildings are only part of the survey numbers specified in the application and they are in the process of submitting a letter to that effect.
2. The Existing EC was obtained earlier from SEIAA-TN vide Lr.No.SEIAA-TN/F.518/EC/8(a)/143/2012 dated:17.04.2013 for the built-up area of 143163.012m<sup>2</sup> includes institute buildings and hospital building (C+3).

  
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3. The committee during its visit noted that the Project Proponent had constructed additional floors in the hospital building (G+3 to G+5) constructing additional two floors (with additional built-up area of 27,777.655q.m) deviated from the original plan in Hospital Block without increase in number of beds (permitted-900Beds).
4. The proponent has reported that earlier EC was obtained vide letter No.17.04.2013 for total built up area 1,43,163.015Sq.mts. The proponent has further reported that excluding the institution buildings built up area actual built-up area is 1,01,124.64 Sq.mts which is less than the permitted Built-up area in the EC.
5. The committee instructed to furnish the village map with "A" Register.
6. The committee noted that the ETP effluent from operation theatre and labs after disinfection has been mixed with sewage and Sent to STP for treatment and Laundry waste alone is being treated separately with Chemical dosage.
7. Committee also visited the STP plant and objectionable smell was noticed which shows that treatment unit was not functioning with required efficiency.
8. Treated sewage water from STP may be utilized / recycled for green belt development, toilet flushing, or for any other purpose where direct contact with Human could be avoided.
9. A separate ETP needs to be constructed on priority as STP is not designed for treating effluent from Lab and other floor washings, especially from operation theatre or from wards of contagious diseases. Bio medical waste storage needs to be maintained as per CPCB protocol following the Bio medical waste (Management and handling rules 2016).
10. The proponent claims 15.5% of greenbelt was maintained within the premises.
11. However, the committee noticed that the existing trees within the Hospital Compound need to be improved and they could adopt the Miyawaki scheme by adopting the locally available native species. Further the

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committee recommended the proponent to submit the actual area of the green belt around the Hospital building, within the Hospital compound.

12. Sludge which comes out STP can be used as manure after due composting.

The SEAC accepted the recommendation of the subcommittee and directed that the proponent shall furnish the details/particulars in respect of the above additional ToR in the EIA report, in addition to the standard ToR.

The project proponent submitted EIA report to SEIAA-TN on 05.03.2021.

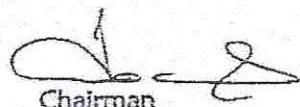
The proposal was placed in this 207<sup>th</sup> SEAC Meeting held on 17.03.2021. The project proponent gave detailed presentation.

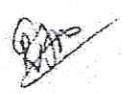
Based on the presentation, the committee asked the proponent/consultant to present the details of ecological damage, remediation plan and natural & community resource augmentation plan and it was replied that they are not ready with the details and requested the committee to allow them to make a presentation about the same in one of the forth-coming meetings and the committee agreed for the same.

The Proposal was once again placed in 211<sup>th</sup> SEAC held on 24.04.2021. Based on the proponent presentation and documents furnished, the SEAC noted that the consultant has not assessed the ecological damage, remediation plan and natural & community resource augmentation plan correctly. Hence the committee instructed the consultant to calculate the details of ecological damage, remediation plan and natural & community resource augmentation plan as per the approved procedure and submit the same.

The proponent vide its Letter Dt:14.06.2021 has also furnished the revised details on the Ecological Damage Assessment, Remediation Plan, Natural Resources Augmentation and Community Resource Augmentation Plan prepared & submitted by the NABET consultant on behalf of the proponent as per the guidelines mentioned in the MoEF & CC Notifications dated:14.03.2017 and 08.03.2018.

  
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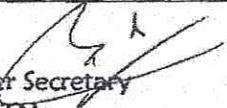
  
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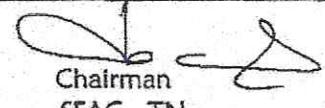


The subject was placed in this 218<sup>th</sup> meeting of SEAC held on 09.07.2021 for appraisal for seeking Environmental clearance under violation. The SEAC assed the project based on Ecological damage, remediation plan and natural & community resource augmentation plan prepared and submitted by the NABET consultant on behalf of the proponent as per the guidelines mentioned in the MoEF & CC Notifications dated:14.03.2017 and 08.03.2018. The extract from the report is as follows:

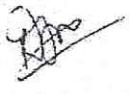
Ecological Damage Assessment:

S. No	Ecological Damage Assessment	Remediation Plan	Amount (in Lakhs)
1.	Dust/Particulate Matter emissions from proposed expansion activity.	Isolated the construction area with flexible enclosures.  Sprinkling of water was done at regular interval in the construction area and unpaved roads by truck mounted sprinklers. Proper maintenance of vehicles.  The heavy vehicles moving offsite were well covered.  Low sulphur fuels for transportation and for DG sets were used.  Monitoring was done during construction activity.	2.00
2.	Loss of native flora and aesthetic view	Plantation of native species.  Development of greenbelt all along the boundary.	
3.	1. The rainwater stored at site was used for construction purpose.  2. Source of water supply from Madurai Municipal	Adequate toilets have been provided for construction labours and the sewage were discharged properly into soak pit through septic tank.  During monsoon season runoff from construction site were routed to a temporary sedimentation tank for settlement of suspended	1.80

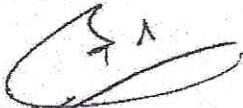
  
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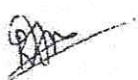
	<p>Corporation.</p> <p>3. Sediment load</p> <p>4. Contamination of runoff due to on point source pollution.</p> <p>5. Deterioration of the water channel / drain and impact on aquatic life.</p>	<p>solids.</p> <p>Sewage treatment plant.</p> <p>Proper channelization of storm water with intermediate grit chambers in the public drain within the area.</p> <p>The Vicinity of the project site is frequently cleaned to remove 3non-point sources before monsoon.</p>	
4.	<p>Noise generation &amp; increase in noise level. Noise &amp; vibration due to construction activity and operation of D.G.Set.</p>	<p>The work was limited today time.</p> <p>Use of machineries having highest standard and comply with national standard that take care of noise and vibration. The impact due to noise was reduced by use of a coustic enclosures for machineries and personal protective measures like, earplugs, earmuffs etc. □</p>	0.3
5.	<p>Un-manage/un-control storage of excavated soil.</p> <p>Losing its texture, productivity and fertility status.</p> <p>Chocking of drains due to surface runoff during rainy season.</p> <p>Change in topography and drainage pattern.</p> <p>Generation and storing of Hazardous waste.</p>	<p>The excavated topsoil was used to develop the greenbelt within the project site.</p> <p>Providing an isolated each at proof storage facility for hazardous waste.</p>	1.00
Total Amount			5.1

  
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Natural Resource Augmentation Plan:

S.No.	Natural Resource Augmentation Activities	Amount (in Lakhs)
1.	Development of additional Rain water harvesting and ground water recharge structure	3.00
2.	Provision of additional solar panel lighting in common areas.	
3.	Plantation in common areas of villages	
4.	Development of avenue plantation	
Total Amount		3.00

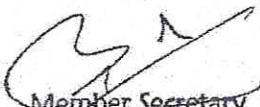
Community Augmentation Plan:

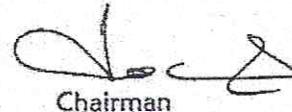
S. No.	Community Augmentation Activities	Amount(in Lakhs)
1.	a) Installation of RO Plant for safe drinking water supply at School	4.00
2.	a) Organize skill development program for sustainable income generation & livelihood for the community like training on scientific agricultural practices, tailoring, embroidery, etc	
	b) Imparting entrepreneurship development training to local people	
	c) Awareness program for education of plastic waste reduction/ solid waste Management	
Total Amount		4.00

Total Fund allocated for Ecological remediation, Natural Resource Augmentation and Community Resource Augmentation plan is Rs. 12.10 Lacs.

DAMAGE COST DETAILS (Year-wise):

Ecological remediation, Natural Resource Augmentation and Community Resource Augmentation cost (total cost)				
First Year	Second Year	Third Year	Fourth Year	Fifth Year
Rs12,10,000	Rs12,10,000	Rs12,10,000	Rs12,10,000	Rs12,10,000
			Total cost	60,50,000

  
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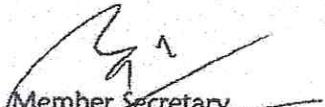
**Corporate Environmental Responsibility:**

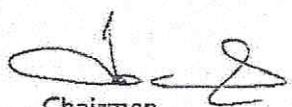
S.No.	Corporate Environmental Responsibility Activities in the village of Anuppanadi Village, Madurai District.	Amount(in Lakhs)
	<ul style="list-style-type: none"> <li>● Health &amp; Education.</li> <li>● Electrification including solar power &amp; Roads.</li> <li>● Skill Development.</li> <li>● Rainwater Harvesting.</li> <li>● Avenue Plantation.</li> </ul>	50

Based on the inspection report and the violation notification, the SEAC classified the level of damages by the following criteria:

1. Low level Ecological damage:
  - a. Only procedural violations (started the construction at site without obtaining EC)
2. Medium level Ecological damage:
  - a. Procedural violations (started the construction at site without obtaining EC)
  - b. Infrastructural violation such as deviation from CMDA/local body approval.
  - c. Non operation of the project(not occupied).
3. High level Ecological damage:
  - a. Procedural violations (started the construction at site without obtaining EC)  
Infrastructural violation such as deviation from CMDA/local body approval.
  - b. Under Operation (occupied).

Level of damages	Ecological remediation cost (% of project cost)	Natural resource augmentation cost (% of project cost)	Community resource augmentation cost (% of project cost)	CER (% of project cost)	Total (% of project cost)
Low level Ecological damage	0.25	0.10	0.15	0.25	0.75

  
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Medium level Ecological damage	0.35	0.15	0.25	0.5	1.25
High level Ecological damage	0.50	0.20	0.30	1.00	2.00

In view of the above and based on the inspection report & the Ecological damage, remediation plan and natural & community resource augmentation plan furnished by the project proponent, the SEAC decided the fund allocation for Ecological remediation, natural resource augmentation & community resource augmentation and CER by following the below mentioned criteria, as per category 3, stated above.

For the project cost, the proponent has submitted the building valuation report for violated area Dated: 31.03.2020 from the Chartered Engineer (No: 51172). In that certificate it is given as follows,

Area of additional building constructed without EC-29,021.65 Sq.m

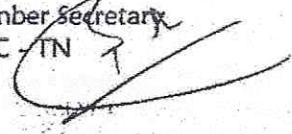
Cost of building per Sq.m. - Rs.16400.0/-

Sl.No	Cost of the violated building area	Value INR (in Crores)
	(Area of additional building constructed) X (Cost of building per Sq.m.) =29,021.65 X Rs.16400.0	47.59550

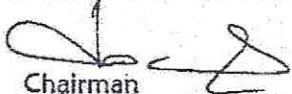
The total cost of Ecological remediation, Natural Resource Augmentation and Community Resource Augmentation cost is Rs. 60.70 Lakhs arrived by the EIA coordinator is taken up which is greater than the 1% of the project cost is Rs. 47.59 Lakhs as per SEAC.

The SEAC observed that the construction of existing medical college & hospital buildings without prior environmental clearance comes under violation project seeking Environmental Clearance at S.F.Nos. 62/6, 62/7, 63/9A, 63/9B, 63/9C, 64/2, 64/7B, 70/2A, 70/2B, 71/1, 71/3, 71/4A, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B1, 72/9B2, 72/10, 72/11A,

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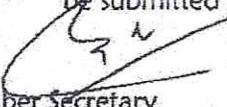


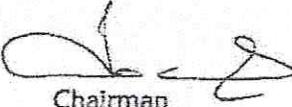
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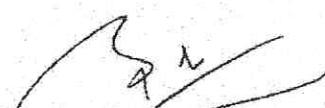
72/11B, 72/12, 72/13, 73/4A(P), 73/4B, 73/13, 80/5 of Anuppanadi Village, Madurai South Taluk, Madurai District, TamilNadu by M/s. Velammal Medical College & Hospital & Research Institute which is categorised under the "high level ecological damage category". The Committee decided to recommend the proposal to SEIAA for grant of EC subject to the following conditions in addition to the normal conditions:

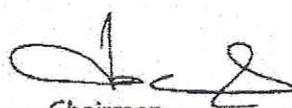
1. As per the MoEF& CC Notification, S.O.1030 (E) dated:08.03.2018, "The project proponent shall submit a bank guarantee equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board and the quantification will be recommended by the Expert Appraisal Committee for category A projects or by the State or Union territory level Expert Appraisal Committee for category B projects, as the case may be, and finalized by the concerned Regulatory Authority, and the bank guarantee shall be deposited.
2. Accordingly, the amount prescribed for Ecological remediation (Rs.25.5lakhs), natural resource augmentation (Rs.15lakhs) & community resource augmentation (Rs.20lakhs), totaling Rs.60.50lakhs. Hence the SEAC decided to direct the project proponent to remit the amount of Rs.60.50 Lakhs in the form of bank guarantee to TamilNadu Pollution Control Board and submit knowledgement of the same to SEIAA-TN. The funds shall be utilized for the ecological damage remediation plan, Natural resource augmentation plan & Community resource augmentation plan as indicated in the EIA/EMP report.
3. The project proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of one year. If not, the bank guarantee will be forfeited to TNPCB without further notice.
4. The amount committed by the Project proponent for CER (Rs.50 Lakhs) shall be remitted in the form of DD to the beneficiary for the activities committed by the proponent. A copy of receipt from the beneficiary shall be submitted to SEIAA-TN.

  
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Chairman  
SEAC - TN  
Chennai-15

5. The Project proponent shall operate the STP effectively and continuously so as to achieve standards prescribed by the TNPCB for treated sewage.
6. The Project proponent shall utilize the treated sewage for the development of green belt and toilet flushing after achieving the standards prescribed by the TNPCB.
7. As per the MoEF & CC Office Memorandum F.No.22-65/2017-IA.III dated:30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP mentioning all the activities of proposed CER for entire project other than the CER amount of 50Lakhs to be remitted before the issue of Environmental clearance as imposed in the condition No.3
8. The project proponent shall develop and furnish photographs of green belt developed incorporating native species adopting Miyawaki scheme with native species inside the proposed project site, excluding the ornamental plants before obtaining the CTO.
9. The project proponent shall furnish revised latest AAQ data & meteorological data pertaining to the proposed project site before obtaining the CTO.
10. The project Proponent shall provide OWC for disposal of bio degradable solid waste. The project Proponent shall operate the same efficiently and continuously for the disposal of the Organic waste generated from the campus. The non-biodegradable waste shall be regularly collected and disposed through TNPCB authorized recycler.
11. The Project proponent shall collect & dispose the hazardous waste through TNPCB Authorized vendors/recyclers as per the Hazardous and other wastes (Movement and Trans boundary Movement), Rules 2016.
12. The Project proponent shall collect and dispose the E-Waste through TNPCB Authorized vendors/recycler as per the E-Waste Management Rules 2016.

  
 Member Secretary  
 SEAC - TN

  
 Chairman  
 SEAC - TN

**S. S. SUDHAN**  
 Chairman  
 SEAC - TN  
 Chennai-15

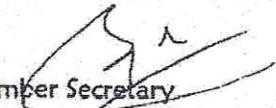


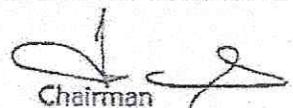
13. Necessary permission shall be obtained from the competent authority for the draw/outsourcing of fresh water before obtaining consent from TNPCB.
14. All the mitigation measures committed by the project proponent for the flood management, Solid waste disposal, Sewage treatment & disposal etc., shall be followed strictly.
15. Tapping of solar energy should be atleast 10% of total energy consumption Solar energy usage mainly for the illumination of common areas, street lighting etc.,
16. The project proponent shall provide separate stand by D.G set for the STP proposed for the continuous operation of the STP incase of power failure.
17. Waste of any type not to be disposed of in any water bodies including drains, canals and the surrounding environment.
18. The project proponent shall submit the proof for the action taken by the state Government/TNPCB against project proponent under the provisions of section 19 of the Environment (Protection) Ac, 1986 as per the EIA Notification dated: 14.03.2017 and amended 08.03.2018.
19. The proponent shall furnish the detail about the built-up area for all the buildings with floor wise to TNPCB every year along with the compliance report for the Environmental Clearance.
20. The recommendation for the issue of "Environmental Clearance" is subjected to the outcome of the written appeal vide in Hon'ble National Green Tribunal (South Zone) Original Application No. 08 of 2021 (SZ).

Any violations and subsequent suitable action may be decided by SEIAA, as deemed appropriate, if arises.

Agenda No: 218-22- TAI (File No: 7939/2020)

Proposed development of Industrial park over an extent of 466.503 ha at S.F.Nos.61/1, 62/2, 63/1, 70/1, etc in Therkuveerapandiyapuram & 26/6, 40/4, 46/3, 47/5, etc in

  
Member Secretary  
SEAC - TN

  
Chairman  
SEAC - TN

Dr. S. MOHAN  
Chairman  
SEAC - TN  
Chennai-15

14

To  
The Commissioner,  
Madurai Corporation,  
Madurai

Sir,

Sub:- VET - Velammal Medical College Hospital and Research Institute Cooperate  
Environmental Responsibility - Payment of Rs.50.00 Lacs - Reg

Ref:-MINUTES of the meeting -218<sup>th</sup> STATE EXPERT APPRAISAL COMMITTEE  
(SEAC) held on July 9<sup>th</sup> 2021.

Greetings from Velammal with Warm Welcome to Temple City , Madurai. VMCH & RI is one of the important unit functioning under VET in Anuppanadi, Madurai Corporation limit. VMCH & RI is extending medical service to all section of people of Madurai and the neighbour Districts with the support of Madurai Corporation.

VMCH & RI has applied for Environmental Clearance to STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA). In this connection, it has been suggested by SEIAA, to spent Rs. 50,00,000.00 (Rupees Fifty Lacs only) under Corporate Environmental Responsibility as directed by the SEAC vide the ref cited, 218<sup>th</sup> Meeting. The SEAC has directed to spend the said amount for the following activities:-

S.No	Description	Amount (In lacs)
1	Health & Education	Rs. 50.00
2	Electrification including solar power & Roads	
3	Skill Development	
4	Rain water Harvesting	
5	Avenue Plantation	

In this regards, we are pleased to submit the IOB, Anuppanadi Branch, Madurai Demand Draft bearing Number 311528 dated 15<sup>th</sup> September, 2021 in favour of Madurai Corporation. It is requested to acknowledge the receipt of the DD and to spend arrange accordingly to spend the above amount in **Anuppanadi Village**, as specified above by & SEAC and also acknowledgment of receipts.

Regards Sir,

Yours faithfully,

Place: Madurai

Dated: 15.09.2021

DD No. 311528

15.09.2021

Value of (received Rs. 50,00,000/-  
Rupees Fifty Lacs)

For Madurai State Environment Impact Assessment Authority  
Tamil Nadu

'Velammal Village', Madurai - Tuticorin Ring Road, (Near Chinthamani Tollgate), Anuppanadi, Madurai - 625 009 Tel : 0452 - 2698971

15

केवल तीन महीने के लिए वैध VALID FOR THREE MONTHS ONLY

**A/C PAYEE ONLY**

भारतीय अंतर्राष्ट्रीय बैंक Indian Overseas Bank  
**MADURAI-ANUPPANADI 254**

DD No. **983115284**

1 5 0 9 2 0 2 1  
D D M M Y Y Y Y

भारतीय अंतर्राष्ट्रीय बैंक THE COMMISSIONER MADURAI CORPORATION\*\*\*\*\*

On Demand pay Fifty Lakh only

की या उसके आदेश पर	9
Or Order	8
	7
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	4
	3
	2
	1

Rupees

प्राप्त धन्य के बिल पर अदा करें ₹ **\*\*\*50,00,000.00**  
for value received

एच डी एल टी  
OT TT OL TL

प्रेषणकर्ता Remitted by **VELAMMAL MEDICAL COLLEGE HOSPITAL AND RESEARCH INS**

सेवा में भारतीय अंतर्राष्ट्रीय बैंक  
To **Indian Overseas Bank**



आधिकृत हस्ताक्षरकर्ता AUTHORIZED SIGNATURE  
त.ह.मं.स.स.नं. S-5281 त.ह.मं.स.स.नं.  
Please sign above

कोड नं. (0049)  
Code No

ई.सी.टाइप 00  
E.C.Type

जांच डिजिट  
Check Digit

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16



MADURAI CORPORATION

This is to acknowledge the receipt of IOB (Anuppanadi Branch Madurai) DD No.311528 Dt: 15/09/2021 for Rs.50,00,000/- (Fifty Lakh) from M/s.Velammal Medical College Hospital & Research Institute towards CER Fund allotted for Anuppanadi Village.

*[Signature]*  
Assistant Commissioner (Accounts)  
Corporation of Madurai  
Asst. Commissioner (Accounts)  
Corporation of Madurai

*[Signature]*  
15/09/21



தமிழ்நாடு தமிழ்நாடு TAMILNADU  
17 SEP 2021.

Velammal Medical College Hospital &  
Research Institute  
Madurai

சென்னை CH 161462  
எஸ். வெங்கடேசன்  
ஸ்டாம்பு வெண்டர்  
4/141, லைக் ஏரியா  
உத்தங்குடி, மதுரை-107, தமிழ்நாடு  
ஆர்.சி. எண்: 176V/197-32



**BANK GUARANTEE**

Bank Guarantee No.: 254571121000012

Date: 17.09.2021

Ref: .....

To  
Tamil Nadu Pollution Control Board,  
No.76, Mount Salai,  
Guindy, Chennai-600032.

Dear Sir/Madam,

I. In accordance with your letter for submitting Bank Guarantee bearing Demand letter Note No. .... /2021, dated. 16.09.2021 to M/s. **Velammal Medical College Hospital & Research Institute, Madurai** Governed by the "VELAMMAL EDUCATIONAL TRUST". We, the **Indian Overseas Bank, Anuppanadi Branch, Madurai** submit the said Bank Guarantee on the following terms & conditions:

Velammal Medical College Hospital &  
Research Institute

*[Handwritten Signature]*  
.....

**For Indian Overseas Bank  
Anuppanadi**

*[Handwritten Signature]*  
**Manager / Dy Manager**  
S-5281

**For Indian Overseas Bank  
Anuppanadi**

*[Handwritten Signature]*  
**Manager / By Manager**  
V-1256

18  
I. And whereas the Trust desires to secure exemption from deposit of Security Deposit by cash and has offered to furnish a Bank Guarantee for a sum of Rs. 60,70,000/- (Rupees Sixty Lakh and Seventy Thousand Only) to the TNPCB as Security Deposit.

II. Now therefore, we the Indian Overseas Bank, a body corporate constituted under the Banking Companies (Acquisition and Transfer of Undertaking) Act, 1969 and having Head Office at Mount Road, Chennai and branch office at Mogappair (thereinafter referred to as the Bank) do hereby undertake and agree to pay forthwith on demand in writing by this Board without any demur, reservation or recourse.

III. We, the said bank further agree that the Board shall be the sole judge of and as to whether the Trust has committed any breach or breaches of any of the terms, costs, charges and expenses caused to or suffered by or that may be caused to or suffered by the Board on account thereof to the extent of the Security Deposit required to be deposited by the Trust in respect of the said Establishment and the decision of the Board in respect of the Trust has committed such breach or breaches and as to the amount or amounts of loss, damage, costs, charges and expenses caused to or suffered by or that may be caused to or suffered by the Board shall be final and binding on us.

IV. We, the Bank further agree that the Guarantee herein contained shall remain in full force and effect until it is released by the Council and it is further declared that it shall not be necessary for the Board to proceed against the Trust before proceeding against the bank and the Guarantee herein contained shall be invoked against the Bank without assigning any reason notwithstanding any security which the Board may have obtained or shall be obtained from the Trust at any time when proceedings are taken against the Bank for whatever amount of may be outstanding or unrealized under the Guarantee.

V. The right of the Board to recover the said amount of Rs. 60,70,000/- (Rupees Sixty Lakh and Seventy Thousand Only) from us in manner aforesaid will not be precluded / affected even, if disputes have been raised by the said M/s. Velammal Educational Trust(Trust) and / or dispute or disputes are pending before any authority, officer, tribunal and/ or, arbitrator(s) etc.,

VI. Notwithstanding anything contained herein above:-

1. Our liability under this bank guarantee shall not exceed Rs. 60,70,000/- (Rupees Sixty Lakh and Seventy Thousand Only)
2. This Bank guarantee shall be valid up to 16<sup>th</sup> September 2022; and
3. We are liable to pay the guaranteed amount or any part thereof under this bank guarantee only and only if you serve upon us a written claim or demand on or before 16<sup>th</sup> September 2022 (date of Expiry of the guarantee)

Our guarantee shall remain in force until 16.09.2022 and unless a demand or claim under this guarantee is received by us in writing on or before 16.09.2022 all our rights under the said guarantee shall be forfeited and we shall be deemed, relieved and discharged from all liabilities there under.

Date: 17<sup>th</sup> September 2022

Place: Madurai

For Velammal Medical College Hospital &  
Research Institute

Chairman

For Indian Overseas Bank  
Anuppanadi

Manager / Dy Manager

S-5281

For Indian Overseas Bank  
Anuppanadi

Manager / Dy Manager

V-1256



## TAMIL NADU POLLUTION CONTROL BOARD

Proc. No. T1/TNPCB/LAW/LA-III/NGT/BWM/F.02453/MDU/2021 Dated: 20.09.2021

Sub: TNPCB – Bio-Medical Waste Management – M/s. Velammal Medical College and Research Institute, S.F.No. 61/1,61/2 etc., Anuppanadi Village, Madurai South Taluk, Madurai District - Hon'ble NGT order in O.A. No. 08 of 2021 (SZ) - Levy of Environmental Compensation for Non-compliance of the provisions of the Bio-Medical Waste Management Rules, 2016 - Directions under section 5 of the Environment (Protection) Act, 1986 as amended – Orders Issued - Regarding.

- Ref: 1. Proc No.T4 /TNPCB/LAW/LA-III/NGT/F.02453/MDU/RL/BMW/2021 dt. 20.07.2021  
2. Unit's letter dated 03.08.2021  
3. Lr.No.F.1821MDU/NGT OA 08 of 2021/DEE/MDU/2021 dt. 16.08.2021

Whereas, a show cause notice was issued to the HCF M/s. Velammal Medical College and Research Institute, S.F.No. 61/1,61/2 etc., Anuppanadi Village, Madurai South Taluk, Madurai District vide reference 1<sup>st</sup> cited for imposing Environmental Compensation under Section 5 of Environmental Protection Act, 1986 for the violations as stated therein.

Whereas, the HCF has furnished its reply for the show cause notice vide letter dated 03.08.2021.

Whereas, the DEE/MDU & AEE/MDU have inspected the HCF on 13.08.2021 and reported the following observations.

1. The health care facility was in operation.
2. The unit has not provided On-site pre-treatment of Microbiology, Biotechnology and other clinical laboratory waste (h) as per Schedule 1 of Biomedical Waste Management Rules, 2016.
3. The unit has not provided separate collection system with Effluent Treatment Plant to treat the liquid waste generate from laboratory, floor washing, cleaning house keeping and disinfecting activities as per Bio Medical Waste Management Rules, 2016.
4. The unit has not made facility for annual report available in their website as per Biomedical Waste Management Rules, 2016.
5. The unit has not furnished Annual Report in Form IV to this office as per the Biomedical Waste Management Rules, 2016.
6. The unit has not obtained Authorization under the Biomedical Waste Management Rules, 2016.

7. The unit has not resubmitted the application for consent with Environmental Clearance Amendment / Revision for the additional construction in the Environmental Clearance already obtained.

Since the Health Care Facility has not complied with the Biomedical Waste Management Rules 2016, the DEE/MDU has recommended for the issue of directions under Section 5 of the Environmental Protection Act, 1986 to the Health Care Facility, to pay the Environmental Compensation (EC) of Rs. 86,62,500/-.

Therefore, in exercise of the powers vested under Section 5 of the Environment Protection Act, 1986, the Board hereby issues direction to the HCF M/s. Velammal Medical College and Research Institute, S.F.No. 61/1,61/2 etc., Anuppanadi Village, Madurai South Taluk, Madurai District for strict compliance of the following,

1. The HCF shall resubmit the consent application along with the revised / modified Environmental Clearance for the additional construction of the building.
2. The HCF shall apply and obtain authorization under Bio-Medical Waste Management Rules, 2016.
3. The HCF shall provide Effluent Treatment Plant with separate collection system for the treatment of trade effluent generated from laboratory, floor washing, laundry and disinfecting activities as per the Bio-Medical Waste Management Rules, 2016.
4. The HCF shall pre-treat the laboratory waste, microbiological waste, blood samples and blood bags through disinfection or sterilisation on-site in the manner as prescribed by the World Health Organisation (WHO) or National AIDS Control Organisation (NACO) guidelines and then sent to the common bio-medical waste treatment facility for final disposal.
5. The HCF shall make available the annual report on its website as per the Bio-medical Waste Management (Amendment) Rules, 2018 at all times.
6. The HCF shall furnish the annual report in Form IV as per the Biomedical Waste Management Rules, 2016 to the TNPC Board.
7. The HCF shall remit interim Environmental Compensation (EC) of Rs. 86,62,500/- (Rupees Eighty Six Lakhs Sixty Two Thousand Five Hundred Only) for non-compliance of the provisions of the Bio-medical Waste Management Rules, 2016 immediately.



## TAMIL NADU POLLUTION CONTROL BOARD

Failure to comply with the said directions, will attract action as per provisions of section 5 (Closure and stoppage of electricity), section 15 (Penalty provision) and section 17 (Offences and punishment to Head of Government Departments) of the Environment (Protection) Act, 1986 as amended.

The receipt of this proceeding shall be acknowledged.

*dbv*  
*22/9/201*  
For Chairman  
*22/9/201*

To

The Managing Director  
M/s. Velammal Medical College and Research Institute,  
Anuppanadi Village, Madurai South Taluk,  
Madurai District

Copy to

1. The Joint Chief Environmental Engineer (Monitoring),  
Tamil Nadu Pollution Control Board,  
Madurai
2. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Madurai
- ✓ 3. File Copy



Date:20.09.2021

To

The Member Secretary,  
Tamil Nadu Pollution Control Board,  
No.76, Anna Salai, Guindy,  
Chennai - 600 032.

Dear Sir,

**Sub:**Environmental Clearance for the existing hospital building M/s. Velammal Medical College Hospital & Research Institute, Anuppanadi Village, Madurai District – Submission of Details- Reg.:-

- Ref:1) Proponent application submitted to SEIAA-TN for amendment in increase in Built up area dated 13.06.2017.  
2) Office Memorandum issued by MoEF & CC vide F.No. 22-10/2019-IA. III dated 09.09.2019.  
3) Request Letter from the proponent appraising the application dated 13.06.2017.  
4)ToR issued vide SEIAA Letter No. SEIAA-TN/F.No. 518/Violation/ToR-822/2020 dated: 23.11.2020.  
5) SEIAA Letter No.SEIAA-TN/F.No.518/2012 dated: 19.04.2021.  
6) Minutes of the 211th SEAC meeting dated: 24.04.2021  
7) Our reply letter dated: 14.06.2021  
8) Minutes of the 218thSEAC meeting dated: 09.07.2021.

With reference to the letters cited in the reference above, we M/s. Velammal Medical College Hospital & Research Institute, Anuppanadi Village, Madurai South Taluk, Madurai, wish to inform you that,wehereby submit the following details.

1. Bank guarantee equivalent to the amount of remediation plan and Natural and Community resource augmentation plan.
2. Copy of receipt spends for CER (Corporate Environmental Responsibility) from the beneficiary.

We request you kindly acknowledge the receipt of this letter and do the needful towards issuing Environmental Clearance for our Medical College and Hospital.

Thanking you,

Yours faithfully,

Enclosures:

1. Bank Guarantee equivalent to the amount of remediation plan and Natural and Community resource augmentation plan.
2. Copy of receipt spends for CER (Corporate Environmental Responsibility).

Date : 29/09/2021

To  
The Chairman,  
Tamil Nadu Pollution Control Board,  
No: 76, Mount Salai, Guindy,  
Chennai – 600 032



Dear Sir,

Sub: Disbursement of Environmental Compensation for Non-Compliance of the provisions of the Bio-Medical Waste Management Rules, 2016 – Direction under Section 5 of the Environment (Protection) Act, 1986.

Ref: Proc.No. T1/TNPCB/LAW/LA- III/NGT/BWM/ F.02453/MDU/2021  
Dated :20.09.2021

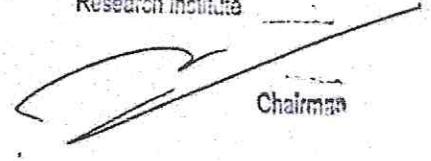
With reference to above cited letter (T1/TNPCB/LAW/LA-III/NGT/ BWM/ F.02453/MDU/ 2021/ Dated: 20.09.2021) regarding levy interim Environmental Compensation (EC)from Velammal Medical College and Research Institute, Anuppanadi Village, Madurai District, we hereby enclosed the Demand Draft of Rs. 86,62,500/- (Rupees Eighty Six Lakhs Sixty Two Thousand Five Hundred Only) IOB, Anuppanadi Branch, Madurai Demand Draft bearing Number 311562 dated 29<sup>th</sup> September, 2021 without prejudice in O.A.No. 8 of 2020 on the file of NGT, Chennai. Kindly acknowledge the receipt of the same.

Thanking you,

Place: Madurai  
Dated: 29.09.2021

*Yours faithfully,*

For Velammal Medical College Hospital &  
Research Institute



Chairman

BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL  
(SOUTH ZONE) AT CHENNAI

APPLICATION NO: 8 OF 2021

IN THE MATTER OF:

MEENAVA THANTHAI K.R.SELVARAJ  
KUMAR  
MEENAVAR NALA SANGAM  
Represented by its President,  
M.R.Thiyagarajan, ... APPLICANT

AND

STATE OF TAMIL NADU  
Through the Chief Secretary,  
Government of Tamil Nadu, Secretariat  
AND 3 OTHERS.

.....RESPONDENTS

INDEX TO TYPED SET OF DOCUMENTS  
FILED BY THE 4<sup>TH</sup> RESPONDENT

M/s K.SRIDHAR  
S.A.GANDHI  
R.NEPOLIYAN

COUNSEL FOR 4<sup>TH</sup> RESPONDENT